

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 102
ANSWERED ON 2ND FEBRUARY, 2017

PERMISSIBLE DECIBEL RANGE OF VEHICLE HORNS

102. SHRI DHANANJAY MAHADIK:
SHRIMATI SUPRIYA SULE:
SHRI SATAV RAJEEV:
DR. J. JAYAVARDHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is considering a proposal to reduce the maximum permissible decibel range of vehicle horns;
- (b) if so, the details thereof and the objective behind the move;
- (c) whether the Government has discussed the matter regarding lowering the volume limit for vehicle horns with the automobile manufacturers and Society of Indian Automobile Manufacturers in this regard;
- (d) if so, the response of the automobile manufacturers thereto; and
- (e) the other steps taken by the Government to reduce the maximum permissible decibel range of vehicle horns to curb noise pollution?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) Ministry has issued notification number G.S.R. 953(E) dated 05.10.2016 vide which amendment has been made in Form 22 of the Central Motor vehicle Rules, 1989 by adding the noise standards of the vehicles. The notification was issued in consultation with the concerned stakeholders and also after obtaining the views and comments from the public. In rule no. 119(2) of Central Motor vehicle Rules, 1989 it is mentioned that no motor vehicle, including agricultural tractor and combine harvester, shall be fitted with any multi-toned horn giving a succession of different notes or with any other sound producing device giving an unduly harsh, shrill, loud or alarming noise. Furthermore, in rule no. 120(2) of Central Motor vehicle Rules, 1989 it is mentioned that every motor vehicle shall be constructed and maintained so as to conform to noise standards specified in Part E of the Schedule VI to the Environment (Protection) Rules, 1986.
